

CC No. 03/20  
Jitender Manchanda Vs. Eshwanti Devi

24.09.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for applicant.

Sh. Ritesh Oberoi, ld. Counsel for non-applicant.

Ld. Counsel for non-applicant submits that he has recently been engaged in this case. Counsel for non-applicant is directed to file Vakalatnama on or before the next date of hearing.

Put up with connected case on  
05.01.2021.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

CC No. 04/20  
Jitender Manchanda Vs. Poonam Manchanda

24.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for applicant.  
Sh. Ritesh Oberoi, Id. Counsel for non-applicant.

Ld. Counsel for non-applicant submits that he has recently been engaged in this case. Counsel for non-applicant is directed to file Vakalatnama on or before the next date of hearing.

Put up with connected case on  
05.01.2021.



(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

CS No. 8595/16

Eshwanti Devi Vs. Jitender Manchanda

24.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Ritesh Oberoi, ld. Counsel for the plaintiff.  
None for defendant.

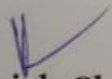
It is a contested matter and is pending for PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, **the matter is adjourned.**

**Put up for PE on 05.01.2021.**

Ld. Counsel for the plaintiff submits that he has been recently engaged in this case.

Ld. counsel for plaintiff is directed to file Vakalatnama on or before the next date of hearing.

  
(Manish Sharma)  
ADJ-01/WEST/THC

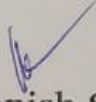
CS No. 7932/16  
Daya Ram Vs. Ashok Kumar

24.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Put up for settlement, if any on  
11.01.2021.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

CS No. 137/20  
Satish Vishvakarma Vs. Bajaj Alliance General  
Insurance Co.

24.09.2020

Present: Sh. Anupam Singh, Id. Counsel for the  
plaintiff.

Record reflects that on 24.02.2020,  
summons were issued to the defendant. However, the  
service report is not on record.

In the meanwhile, issue fresh summons to  
the defendant, subject to providing email addresses/  
whatsapp number of defendant by the plaintiff for  
next date of hearing.

**Put up for report of service on  
07.01.2021.**

Ld. Counsel for the plaintiff is directed to  
file an affidavit regarding correctness of the address  
of the defendant, email address and whatsapp  
number within a week from today.



(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

CS No. 317/20  
Altaf Khan Vs. Mohd. Iqbal

24.09.2020

Present: Sh. Afzal Ahmad, Id. Counsel for the  
plaintiff.

Record reflects that court fee in the present  
matter has not been filed.

Ld. Counsel for the plaintiff submits that he  
will file the requisite court fee within a week from  
today.

**Put up for filing of court fee and for  
further proceedings on 03.10.2020.**



(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

CS No. 554/17  
Jatinder Pal Singh Vs. Harjeet Kaur & Anr.

24.09.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Ld. Counsel for the plaintiff has sent a request on court email ID for seeking an adjournment.

Record reflects that the matter is likely to be settled between the parties.

In view of that, put up for settlement on 11.01.2021.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020


CS No. 456/17  
Ajay Jaggi Vs. Yogesh Jaggi

24.09.2020

Present: Sh. Parveen Vidhuri, Id. Counsel for the  
plaintiff alongwith plaintiff in person.  
Sh. Lalit Kumar, Id. Counsel for the  
defendant alongwith defendant in person.

With the intervention of the court, the parties have agreed to settle the matter. Defendant has agreed to pay a sum of Rs. 16 Lacs to the plaintiff, in terms of settlement and the plaintiff has agreed to relinquish all his share and claim in favour of the defendant in respect to the suit properties.

**Put up for recording of statement and making payment as well as for filing of NOC by the other LRs on 17.10.2020.**

  
(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020



CS No. 592/19  
Dipti Vs. Raj Kumar & Ors.

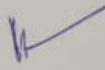
24.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Put up for arguments on application U/o VIII Rule 1 CPC seeking condonation of delay in filing the written statement on 22.01.2021.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

CS No. 11399/16

Raj Rani Anand Vs. Pal Chhabra & Ors.

24.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Mohd. Shamshad, ld. Proxy counsel for plaintiff.  
None for defendants.

It is submitted by proxy counsel for plaintiff that the plaintiff Raj Rani Anand has passed away on 02.12.2017 and he has filed an application U/o XXII rule 3 CPC for bringing on record the LRs of the plaintiff. However, there is some delay in filing the application U/o XXII rule 3 CPC. Therefore, he has also filed an application for condonation of delay in filing the application U/o XXII Rule 3 CPC.

Ld. Counsel for the plaintiff is directed to supply the copy of this application to the counsel for defendant/ defendant within 7 days from today.

**Put up for filing of reply and arguments on the aforesaid application as well as on application U/o XXII rule 3 CPC on 18.01.2021.**



(Manish Sharma)  
ADJ-01/WEST/THC

CS No. 959/17  
Arun Batra Vs. Arun Khanna

24.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Prakash Arya, Id. Counsel for the plaintiff.  
Ms. Anita Khanna, SPA Holder of the defendant.


Matter is listed for PE. However, witness is not present.

SPA Holder of the plaintiff filed additional list of witnesses. Copy of the same has been supplied to the Id. Counsel for the defendant.

Id. Counsel for the plaintiff requests for a short adjournment. Same is granted.

Advance copy of evidence has already been supplied to the defendant.

**Put up for PE on 05.12.2020.**

  
(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

CS No. 7981/16  
Poonam Devi Vs. Jitender Manchanda

24.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Ritesh Oberoi, Id. Counsel for the plaintiff.  
None for defendant.


It is a contested matter and is pending for PE.

Hence, in compliance of circular dated 16.08.2020 of Id. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, **the matter is adjourned.**

**Put up for PE on 05.01.2021.**

Ld. Counsel for the plaintiff submits that he has been recently engaged in this case.

Ld. counsel for plaintiff is directed to file Vakalatnama on or before the next date of hearing.

  
(Manish Sharma)  
ADJ-01/WEST/THC

CS No. 1080/17  
Arun Khanna Vs. Arun Batra


24.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Ms. Anita Khanna, SPA Holder of the plaintiff.  
Sh. Prakash Arya, ld. Counsel for the defendant.

SPA Holder of the plaintiff filed copy of notification.

Put up for perusal of the same and for framing of issues on 05.12.2020.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

Handwritten notes and stamps at the bottom of the page, including the number 4786 and the letter N.

CS No. 10232/16  
Jitender Manchanda Vs. Sunil Rana

24.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the plaintiff.  
Sh. Ritesh Oberoi, ld. Counsel for the defendant.  
Sh. Hardwari Lal, ld. Counsel for the applicant.

Fresh Vakalatnama on behalf of applicant filed. Same is taken on record.

Ld. Counsel for applicant submits that the matter is pending for arguments on his application U/o 1 Rule 10 CPC for impleading him as defendant in the present suit.

**Put up for filing of reply/arguments on the aforesaid application on 05.01.2021.**

Ld. Counsel for the defendant submits that he has been recently engaged in this case.

Contd.....

-2-

Ld. Counsel for the defendant is directed to file Vakalatnama on or before the next date of hearing.




(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

-2-

Put up for report of service on  
05.12.2020.

Ld. Counsel for the plaintiff is directed to file an affidavit regarding correctness of the addresses of the defendants, their email addresses and whatsapp numbers.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020



CS No. 10657/16  
Jitender Manchanda Vs. Monika

24.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the plaintiff.  
Sh. Ritesh Oberoi, ld. Counsel for the defendant.  
Sh. Hardwari Lal, ld. Counsel for the applicant.

Fresh Vakalatnama on behalf of applicant filed. Same is taken on record.

Ld. Counsel for applicant submits that the matter is pending for arguments on his application U/o 1 Rule 10 CPC for impleading him as defendant in the present suit.

**Put up for filing of reply/arguments on the aforesaid application on 05.01.2021.**

Ld. Counsel for the plaintiff submits that he has been recently engaged in this case.



Contd.....

-2-

Ld. Counsel for the defendant is directed to file Vakalatnama on or before the next date of hearing.



**(Manish Sharma)**  
**ADJ-01/WEST/THC**

CS No. 151/20  
Rajesh Dhingra Vs. Rahul Dhingra

24.09.2020

Present: Sh. Ritesh Oberoi, ld. Counsel for the plaintiff.

Ld. Counsel for the plaintiff submits that he has filed an application for amendment of the plaint U/o VI Rule 17 CPC for adding a para in the prayer of the suit for declaring an agreement dated 23.06.2014 as null and void.

Heard on application U/o VI Rule 17 CPC.

I have perused the file.

The amendment sought in the application is formal in nature and summons to the defendant has not been issued yet. Therefore, the application filed by the plaintiff U/o VI Rule 17 CPC stands allowed.

Amended plaint is already on record.

Deficit court fee be filed before the next date of hearing.

Now, issue summons to the defendants, subject to providing their email addresses/ whatsapp numbers by the plaintiff for next date of hearing.

Contd.....



OFFICE FILE

M No. 188/20

CIS BIO International Vs. RSL Lab Instruments Inc.

24.09.2020

Present: Sh. B.S. Tiwari, Id. Counsel for plaintiff/  
applicant.

Defendant is exparte.

Judgment and decree dated 05.08.2020  
perused.

Decree was executable on the interest part,  
subject to payment of deficit court fee, as per the  
judgment dated 05.08.2020.

Vide the present application, the plaintiff  
has filed the requisite court fee of Rs. 18,936/-, as  
per judgment dated 05.08.2020. The court fee is  
taken on record.

It is submitted by Id. Counsel for the  
plaintiff that the deficit court fee is on the interest for  
the period commencing from 03.11.2012 to  
25.11.2015 @ 9% p.a. on decretal amount. The  
deficit court fee is therefore, Rs. 18,936/- on the  
interest granted by this court amounting to Rs.  
16,62,820/-.

Decree sheet has already been prepared.  
Now, this court fee be included in decree sheet under  
the head "cost of the suit". Hence, the decree has  
become executable.



Accordingly, the present application is disposed of.

File be consigned to record room.



(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

CS No. 12448/16  
Parveen Kumari batra Vs. Sharmila Khatoon & Anr.

24.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.


Present: None for the parties.

It is a contested case and is pending at the stage of cross examination of PW2.

PW2 has not appeared today.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, **the matter is adjourned.**

**Put up for cross examination of PW2 on 17.02.2021.**

  
(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

RCA No. 77/18  
Raj Bala Devi Vs. Surinder Singh


24.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. M.C. Kashyap, Id. Counsel for the  
appellant.  
Respondent is exparte

Ld. Counsel for the appellant seeks an adjournment for addressing the arguments on appeal and requests for a shortest possible date. Same is granted.

**Put up for arguments on 15.10.2020.**


  
(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

CS No. 323/20  
Himanshu Arora Vs. Gaurav Lamba

24.09.2020

Present: None for the parties.

**Put up for purpose fixed on 01.10.2020.**

  
(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020



CS No. 12166/16  
LIC Housing Finance Ltd Vs. Davinder Mahana

24.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Vikrant, Id. Counsel for the plaintiff.

Part final arguments heard.

Ld. Counsel for the plaintiff seeks a short adjournment for filing judgment of Hon'ble High Court of Delhi and other courts. Same is granted.

Put up for remaining final arguments on  
21.10.2020.



(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

CS No. 194/19  
Vinod Vs. Yogender Singh

24.09.2020

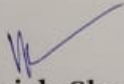
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

It is a contested matter and is pending at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, **the matter is adjourned.**

**Put up for appearance of PW1 and his evidence on 18.02.2021.**

  
(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

11 14/12  
11 12/10

Arbn. No. 112/17  
Deepak Kumar Singh Vs. HDFC Bank


24.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Record reflects that matter is at the stage of settlement between the parties.

Put up for settlement, if any, and in case the matter is not settled then matter be put up for arguments on the pending objections filed by the petitioner on 20.01.2021.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

24/9/20

CS No. 8318/16  
Jasbir Kaur Ahluwalia Vs. Balraj Choudhary

24.09.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Amarjeet Singh, Ld. LAC for the plaintiff.  
None for the defendant.

Today, it has been informed by the Ld. LAC for the plaintiff that plaintiff has passed away in the month of March, 2020.

Ld. LAC for the plaintiff seeks time to file an appropriate application for bringing on record the LRs of the plaintiff as he could not file the same due to the pandemic covid-19 situation. Same is granted.

**Put up for filing an appropriate application for bringing on record the LRs of the plaintiff on 12.01.2021.**

  
(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

CS No. 10930/16  
Vipin Kumar Vs. Harish Kumar

24.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

It is a contested matter and is pending at the stage of PE.

Record reflects that NBWs were issued against the Chief Manager B. Bhaskar, Andhra Bank, Branch B-1 Janak Puri through the concerned SHO and warrant of attachment of Rs. 5,000/- against surety G. Viswa Teja, Assistant Manager, Andhra Bank, Branch B-1 Janak Puri, New Delhi. However, report of service of NBW issued is not on record.

In these circumstances, issue fresh NBW against the Chief Manager B. Bhaskar, Andhra Bank, Branch B-1 Janak Puri through the concerned SHO and warrant of attachment of Rs. 5,000/- against surety G. Viswa Teja, Assistant Manager, Andhra Bank, Branch B-1 Janak Puri, New Delhi for next date of hearing.

Contd.....



Put up for appearance of B. Bhaskar,  
Chief Manager, Andhra bank, Branch B-1 Janak  
Puri, New Delhia and for remaining PE as well as  
for payment of previous cost on 18.02.2021.

(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

RCA No. 76/18  
Raj Bala Devi Vs. Surinder Singh

24.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. M.C. Kashyap, Id. Counsel for the appellant.  
Respondent is exparte

Ld. Counsel for the appellant seeks an adjournment for addressing the arguments on appeal and requests for a shortest possible date. Same is granted.

**Put up for arguments on 15.10.2020.**



(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

RCA No. 75/18  
Raj Bala Devi Vs. Surinder Singh

24.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. M.C. Kashyap, Id. Counsel for the appellant.

Respondent is exparte

Ld. Counsel for the appellant seeks an adjournment for addressing the arguments on appeal and requests for a shortest possible date. Same is granted.

**Put up for arguments on 15.10.2020.**

(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020



CS No. 7785/16  
Santosh Devi Vs. Ram Chet Singh

24.09.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the plaintiff.  
Sh. Salekh Chand Yadav, ld. Counsel for  
the defendant.

It is a contested matter and is pending for  
PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned.

Put up for production of documents in original by plaintiff/PW1 and for her evidence on 11.02.2021.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

CS No. 7904/16  
Malkeet Singh Vs. Balvinder Kaur

24.09.2020


File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Counsel for the plaintiff has sent an email on court email ID requesting that the matter may be kept for video conferencing as he is not well and it is not possible for him to appear in the court. Same is granted.

**Put up for purpose fixed on 19.01.2021.**

  
(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

CR-22539/19-3-25  
L-8/13.4.15

CS No. 1123/17  
Mohd. Yusuf Vs. Wajid Ali Nijami & Ors.

24.09.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the plaintiff.  
Sh. Anil Garg, ld. Counsel for the  
defendants no. 1 & 2.

Ld. Counsel for the defendants no. 1 & 2 submits that affidavit in support of application U/o 1 Rule 10 CPC has been filed by defendant no. 1 & 2 on court email ID.

Counsel for the defendant is directed to supply the copy of the same to the plaintiff. He is also directed to file the hard copy of affidavit on record within a week from today.

**Put up for filing hard copy of reply and arguments of application U/o 1 Rule 10 CPC on 19.01.2021.**

  
(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

~~CA-332~~ ~~U-3~~ ~~CA-363~~ ~~U-3~~

-2-

Put up for arguments on application U/s  
151 CPC and for DE on 03.10.2020.



(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

CS No. 407/20  
Dinesh Lalwani Vs. Alka Chandawani

24.09.2020

Present: Sh. Raman Gandhi, ld. Counsel for the plaintiff.


The defendant could not be served as there is some discrepancy in the mobile number/ whatsapp number provided by the plaintiff.

Affidavit of address of defendant also not filed by the plaintiff.

Issue fresh summons to the defendants, subject to providing email addresses/ whatsapp number of the defendant by the plaintiff for next date of hearing.

**Put up for report of service on 17.10.2020.**

Ld. Counsel for the plaintiff is directed to file an affidavit regarding correctness of the address of the defendant, her email addresses and whatsapp numbers.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

CS No. 13856/16  
PNB Vs. Prashant Mishra

24.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.


The matter is listed for taking steps for bringing on record the new AR and for filing evidence by way of affidavit.

However, the plaintiff has not filed any application for bringing on record the new AR.

Let, plaintiff take steps for bringing on record the new AR and file his evidence by way of affidavit.

The plaintiff is also directed to supply the advance copy of the same to the ld. Counsel for the defendant on or before the next date of hearing.

**Put up for PE on 22.02.2021.**

  
(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

CS No. 12890/16  
Pushpa Vs. Gyan Swaroop

24.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the plaintiff.  
Defendant in person.

An application U/s 151 CPC has been filed by the defendant for setting aside the order dated 03.02.2020. Reply to this application has been filed by the plaintiff on court email ID.

Ahlmad is directed to place on record the reply to this application.

Counsel for the plaintiff is directed to file hard copy of reply within 15 days after resumption of normal functioning of courts. Counsel for the plaintiff is also directed to supply the copy of reply to this application to the defendant on email address.

Defendant has also provided his email address i.e. [jkhanna750@gmail.com](mailto:jkhanna750@gmail.com) and whatsapp number i.e. 8750000638 today in the court.

Contd.....

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CS No. 401/20  
Dinesh Lalwani Vs. Alka Chandawani

24.09.2020

Present: Sh. Raman Gandhi, Id. Counsel for the  
plaintiff.

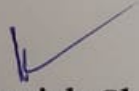
The defendant could not be served as there  
is some discrepancy in the mobile number/ whatsapp  
number provided by the plaintiff.

Affidavit of address of defendant also not  
filed by the plaintiff.

Issue fresh summons to the defendants,  
subject to providing email addresses/ whatsapp  
number of the defendant by the plaintiff for next date  
of hearing.

**Put up for report of service on  
17.10.2020.**

Ld. Counsel for the plaintiff is directed to  
file an affidavit regarding correctness of the address  
of the defendant, her email addresses and whatsapp  
numbers.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020



M No. 58440/16  
Rajesh Kumar Vs. Vijay Kumar & Ors.

24.09.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

It is apprised today by the Ahlmad that main file is still in the Hon'ble High Court of Delhi.

In the facts, be awaited for the main file from Hon'ble High Court of Delhi.

Put up for further proceedings on  
14.12.2020.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

CS No. 684/18  
Satnam Kaur Vs. Inderjeet Kaur & Anr.


24.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the plaintiff.  
Sh. Pankaj Bagga, ld. Counsel for the defendants no. 1 & 2 alongwith defendants no. 1 & 2 in person.  
Defence of defendant no. 5 has already been struck off vide order dated 13.02.2020.

Today, defendant no. 2 has filed her written statement. Same is taken on record.

Put up for filing of replication to the written statement filed by defendants no. 1 to 4 and for payment of previous cost of Rs. 1,500/- by defendant no. 2 on 19.12.2020.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020

RCA No. 60794/16  
Mahender Kumar Pandey Vs. Gagan Chand (Since  
deceased)

24.09.2020

Present: Sh. Subrat Deb alongwith Sh. Ranjeet Mishra, counsels for the appellatant.

Sh. D.K. Singhal, Ld. Counsel for the respondent no. 20.

Sh. L.S. Solanki, Ld. Counsel for the respondent no. 23 Bishan Swaroop.

Sh. Kamal Kumar, Ld. Counsel for legal heirs namely Sunit and Pankaj of deceased Mukesh [respondent no. 2(a) and also appearing for 2(d) Satish Chand]

Sh. Basant Kumar Gupta, Ld. Counsel for respondent no. 19(2).

Sh. Avinash Chaurasia, Ld. Counsel for respondents no. 6 to 15, 17(iii) and (iv)

Sh. Sanjay Kumar, proxy counsel for Sh. Satish Sahai, Ld. counsel for respondent No. 17(i) and 17(ii)

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Sh. Kamal Kumar, Counsel for respondent no. 2(A) filed hard copy of reply to application U/o 40 CPC and application U/o XXII Rule 4 CPC. Same is taken on record.

**Put up for filing of reply and arguments on the date already fixed i.e. 03.10.2020 at 2.30 PM.**



(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020


M No. 505/19  
Surinder Narang & Anr. Vs. Madhu Rani

24.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Now, let the file of Civil Appeal bearing no. 25/2012 be summoned from the record room, as per the particulars mentioned in para no. 3 of application dated 18.12.2019, for 17.12.2020.

  
(Manish Sharma)  
ADJ-01/WEST/THC  
Delhi/24.09.2020